

23<sup>rd</sup> April, 2003

**Notification No. 28/2003 - Customs ( N.T )**

In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, Kandla to act as Commissioner of Customs, Chennai, or, as the case may be, Commissioner of Customs (Imports), Mumbai, for the purposes of adjudicating the matters relating to Show Cause Notices issued vide No. DRI/AZU/INV-12/2000, dated, the 9<sup>th</sup> August, 2002 by Additional Director General, Directorate of Revenue Intelligence, New Delhi, No. DRI/AZU/INV-12/2000/Mumbai, dated, the 27<sup>th</sup> August, 2002, by Additional Director General, Directorate of Revenue Intelligence, Mumbai and No. DRI/AZU/INV-12/2000/Kandla, dated, the 27<sup>th</sup> August, 2002, by the Additional Director General, Directorate of Revenue Intelligence, Mumbai, to M/s. Adani Exports Limited, Asia Home, Swastik Char Rasta, Ahmedabad.

D.S.Garbyal  
Under Secretary to the Government of India  
Ph.No.23094610

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